PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

SWASTIK PLYWOOD LIMITED

Registered Office: 5 & 6 Fancy Lane, Kolkata - 700 001

This Public Announcement ("**PA**") is being issued by VC Corporate Advisors Private Limited ("**Manager to the Offer**") to the equity shareholders of Swastik Plywood Limited (hereinafter referred to as the "**Target Company**" or "**SPL**") on behalf of Shyam Sunder Beriwala & Others (HUF), Lalit Beriwala (HUF), Ravi Beriwala (HUF), Brijesh Beriwala (HUF), Manish Beriwala (HUF), Purushottam Beriwala (HUF) and Govind Beriwala (HUF) (hereinafter collectively referred to as the "**Acquirers**") pursuant to Regulation 10 & 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 and subsequent amendments thereto (hereinafter referred to as the "**Regulations**").

THE OFFER:

1.1. This Open Offer is being made by the Acquirers to the equity shareholders of Swastik Plywood Limited.

1.2. The Acquirers have entered into a Share Purchase Agreement ("**SPA**" or "**Agreement**") dated 15th October, 2011 with the Promoters/Promoter Group (hereinafter collectively referred to as the "**Sellers**") of the Target Company represented by Mrs. Bina Devi Tantia, W/o Mr. Bhagawati Prasad Tantia residing at 4, Sarat Chatterjee Avenue, Kolkata – 700 029 acting for self and other through power of attorney of the Individual Promoters and by the Board Resolutions of the Promoter Group Companies, to acquire from them 1,75,100 (One Lac Seventy Five Thousand One Hundred only) fully paid-up equity shares of Rs. 10/- each representing 72.96% of the equity and voting share capital of SPL at a price of Rs. 12/- (Rupees Twelve Only) per fully paid up equity share payable in cash ("**Negotiated Price**"). The total consideration for the equity shares acquired as mentioned above is Rs 21,01,200/- (Rupees Twenty One Lacs One Thousand Two Hundred Only) the details of which are as under:

Name of the Sellers	No. of Equity Shares agreed to be sold by Sellers	% of paid up equity and voting share capital of Target Company	Name of the Acquirers	No. of Equity Shares agreed to be acquired	% of paid up equity and voting share capital of Target Company
Bina Devi Tantia	20,400	8.50%	Shyam Sunder Beriwala & Others (HUF)	20,400	8.50%
Bina Devi Tantia	20,300	8.46%	Lalit Beriwala (HUF)	20,300	8.46%
Bina Devi Tantia	20,300	8.46%	Ravi Beriwala (HUF)	20,300	8.46%
Bina Devi Tantia	20,300	8.46%	Brijesh Beriwala (HUF)	20,300	8.46%
Manisha Devi Agarwal	20,300	8.46%	Manish Beriwala (HUF)	20,300	8.46%
Manisha Devi Agarwal	17,600	7.33%	Purushottam Beriwala (HUF)	36,800	15.33%
Pooja Threads Pvt. Ltd.	19,200	8.00%			
Madhumalti Capital Pvt. Ltd.	22,000	9.17%	Govind Beriwal (HUF)	36,700	15.29%
Manisha Devi Agarwal	13,700	5.70%			
Bina Devi Tantia	1,000	0.42%			
Total	**1,75,100**	**72.96%**		**1,75,100**	**72.96%**

1.3. As on the date of the PA, the Acquirers do not hold any equity share in SPL. The Acquirers have not acquired any equity shares of the Target Company during the twelve months preceding the date of the PA except the equity shares proposed to be acquired through SPA dated 15th October, 2011.

1.4. The Acquirers are now making this Open Offer to the public shareholders of SPL (other than the parties to the Agreement) to acquire from them upto 48,000 (Forty Eight Thousand Only) fully paid-up equity shares of Rs.10/- each, representing 20.00% of the equity and voting share capital of SPL at a price of Rs. 12/- (Rupees Twelve Only) per share ("**Offer Price**") payable in cash ("**Offer**" or "**Open Offer**"). SPL doesn't have any partly paid up shares as on date of the PA.

1.5. The shares of SPL are listed on the Calcutta Stock Exchange Limited ("**CSE**") only. Since there has been no trading in the equity shares of the Target Company for last many years, the equity shares are deemed to be infrequently traded in terms of explanation (i) to Regulation 20(5) of the Regulations and therefore the Offer Price has been determined taking into account the following parameters: -

a)	Negotiated Price under the SPA	:	Rs. 12/- per fully paid-up equity share
b)	Highest Price paid by the Acquirers for acquisition, including by way of allotment in a public or rights or preferential issue during the twenty six week period prior to the date of Public Announcement	:	N.A
c)	**Other Parameters**		Based on Audited Accounts for the year ended 31.03.2011
	Return on Net worth (%)	:	(4.75%)
	Book Value per share (Rs)	:	21.55
	Earning per Share (Rs)	:	(1.02)
	Industry Average P/E Multiple*	:	12.9
	Offer price P/E Multiple**	:	Not Applicable

*(Source: Capital Market Journal Vol, XXVI/15, Sep 19 – Oct 02, 2011, Industry – Finance & Investments).
**Offer price/EPS

Ms. Nitu Patawari, (Membership No. 064944), Proprietor of Nitu Patawari, Chartered Accountant, having office at 33, Brabourne Road, 3rd Floor, Room No. 3, Kolkata – 700 001, Tel No. (033) 2242 2939, Fax No. (033) 2243 4175, Email: neetu_baid@rediffmail.com vide certificate dated 15.10.2011, has stated that based on the decision of the Hon'ble Supreme Court of India in the case of Hindustan Lever Employees Union Vs Hindustan Lever Limited, 1995 (83 Com case 30), the value of the equity shares of SPL is Rs. 9.02 per share

Based on the above, the Offer price of Rs. 12/- per equity share is justified in terms of Regulation 20(5) of the Regulations.

1.6. None of the Karta's of the Acquirers or any of their representatives is on the Board of Target Company as on the date of the PA.

1.7. As on the date of the PA, the Manager to the Offer does not hold any equity share in the Target Company. They declare and undertake not to deal in the shares of SPL during the period commencing from the date of their appointment as Manager to the Offer till the expiry of 15 days from the date of closure of the Offer.

1.8. There is no Person Acting in Concert (PAC) with the Acquirers for the purpose of this Offer.

1.9. The Offer is not subject to any minimum level of acceptances from the shareholders of SPL and is not a conditional Offer.

1.10. The Acquirers will accept all the equity shares of SPL that are tendered in valid form in terms of this offer upto a maximum of 48,000 fully paid up equity share of Rs. 10/- each representing 20.00% of equity and voting share capital of SPL.

1.11. This is not a competitive bid.

1.12. The Acquirers and/or its Karta's, the Sellers and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B of SEBI Act or under any other Regulations made under the SEBI Act.

1.13. The Offer is not as a result of global acquisition resulting in indirect acquisition of SPL.

1.14. The Acquirers have till date complied with the relevant provisions of Chapter II of the Regulations wherever applicable. The Acquirers have undertaken to comply with the Regulations and complete the Offer formalities irrespective of the compliance or fulfilment or outcome of the Agreement and its related conditions.

1.15. There is no non-compete agreement entered between the Acquirers and any other entity as envisaged under regulation 20(8) of the Regulations. No additional payments are being made by the Acquirers as non-compete fees.

1.16. The Equity Shares to be acquired under the Offer will be acquired free from all lien, charges and encumbrances and together with all rights attached to, including all the rights to dividend, bonus and rights offer declared thereof.

2. Information about the Acquirers:

2.1. Name, Address and Net worth of the Acquirers

Sl. No.	Name and Address of Acquirers	Net Worth (Rs. In Lacs) (As on 31.03.2011)
1.	Shyam Sunder Beriwala & Others (HUF)220/3/1, G.T. Road (N), Ghusri, Howrah – 711107, Tel No. (033) 4007 4007; E-mail: shyam@shyamsteel.com	176.52
2.	Lalit Beriwala (HUF)CE – 108, Sector – I, Salt Lake City, Kolkata – 700064, Tel No. (033) 4007 4007; E-mail: lalit@shyamsteel.com	167.21
3.	Ravi Beriwala (HUF)CE – 108, Sector – I, Salt Lake City, Kolkata – 700064, Tel No. (033) 4007 4007; E-mail: ravi@shyamsteel.com	136.05
4.	Brijesh Beriwala (HUF)CE – 108, Sector – I, Salt Lake City, Kolkata – 700064, Tel No. (033) 4007 4007; E-mail: brijesh@shyamsteel.com	145.14
5.	Manish Beriwala (HUF)220/3/1, G.T. Road (N), Ghusri, Howrah – 711107, Tel No. (033) 4007 4007; E-mail: manish@shyamsteel.com	117.40
6.	Purushottam Beriwala (HUF)220/3/1, G.T. Road (N), Ghusri, Howrah – 711107, Tel No. (033) 4007 4007; E-mail: purushottam@shyamsteel.com	389.84
7.	Govind Beriwala (HUF)220/3/1, G.T. Road (N), Ghusri, Howrah – 711107, Tel No. (033) 4007 4007; E-mail: govind@shyamsteel.com	209.05

Note: The Networth of all the Acquirers have been certified by Ms. Nitu Patawari, (Membership No. 064944), Proprietor of Nitu Patawari, Chartered Accountant, having office at 33, Brabourne Road, 3rd Floor, Room No. 3, Kolkata – 700 001, Tel No. (033) 2242 2939, Fax No. (033) 2243 4175, Email: neetu_baid@rediffmail.com vide certificates dated 15.10.2011.

2.2. The Karta of all the Acquirers are relatives within the meaning of section 6 of the Companies Act, 1956.

2.3. The Acquirers among themselves have not entered into any formal agreement with regard to acquisition of equity shares under the Open Offer and acting on informal understanding amongst themselves.

3. INFORMATION ABOUT SWASTIK PLYWOOD LIMITED ("TARGET COMPANY" OR "SPL"):

3.1. Swastik Plywood Limited was originally incorporated as "Swastik Plywood Manufacturing Company Limited" on 2nd March, 1985 under the Companies Act, 1956 in the state of West Bengal. The name of the Target Company was subsequently changed to "Swastik Plywood Limited" and fresh certificate of incorporation was issued on 3rd October, 1985 by the Registrar of Companies, West Bengal. The registered office of SPL is situated at 5 & 6 Fancy Lane, Kolkata – 700 001, Tel.: (033) 2248 8811/8815, Fax No.: (033) 2248 8436, E-mail: giltd@cal.vsnl.net.in. The CIN of the Target Company is L20291WB1985PLC038657. SPL is yet to establish connectivity with both National Securities Depository Limited (NSDL) and Central Depositories Services (India) Limited (CDSL).

3.2. As on the date of the PA, the Authorised Share Capital of the Target Company is Rs. 25,00,000/- comprising of 2,50,000 Equity Shares of Rs. 10/- each. The Issued, Subscribed and Paid-up capital of the Target Company is Rs. 24,00,000/- comprising of 2,40,000 fully paid-up Equity Shares of Rs. 10/- each. SPL does not have any partly paid-up Equity Shares.

3.3. SPL is presently engaged in the business of investment in Shares & Securities and providing loans and advances. SPL is registered with Reserve Bank of India as a Non Banking Financial Company having Registration No. B.05.02326 w.e.f. 24th September, 2001.

3.4. The present Board of Directors of SPL comprises of Mr. Damodar Prasad Chhotaria, Mr. Bhagwati Prasad Tantia, Mrs. Bina Devi Tantia and Mr. Gautam Kejriwal.

3.5. The Equity Shares of SPL are listed at CSE only. The Shares of SPL are not admitted as permitted security in any other Stock Exchange.

3.6. The brief financials of the Target Company are as follows:

(Rs. In Lacs)

Particulars	Year Ended March 31, 2011 (Audited)
Total Income	2.30
Profit /(Loss) After Tax	(2.46)
Earning Per Share (Rs.)	(1.02)
Book Value Per Share (Rs.)	21.55
Networth	51.72
Return on Networth (in %)	(4.75%)

4. REASONS FOR THE OFFER AND FUTURE PLANS ABOUT TARGET COMPANY:

4.1. The Offer has been made pursuant to regulation 10 & 12 and other provisions of the Chapter III and in compliance with the Regulations.

4.2. The prime object of the Offer is to acquire substantial acquisition of shares/voting rights accompanied with the change in control and management of the Target Company.

4.3. The Acquirers have plans to expand into fund based, investment and non – banking financial services activities and intend to improve the operational performance of the Target Company. SPL is registered with Reserve Bank of India as a Non Banking Financial Company having Registration No. 05.02326. The Acquirers through SPL intend to invest, incubate in corporate opportunities and also provide extensive insight and support on the development of the existing business of the Target Company.

4.4. Subject to satisfaction of the provisions under the Companies Act, 1956 and/ or any other Regulation(s), the Acquirers intend to make changes in the management of SPL. It is proposed to induct new Directors on the Board of SPL by the Acquirers. The likely changes in the management / control of SPL by the Acquirers shall be subject to successful completion of the Open Offer formalities, including dispatch of consideration for the Shares accepted and shall be subject to compliance with Regulation 23(6) of the Regulations.

4.5. As on the date of the PA, the Acquirers do not have any plan to dispose off or otherwise encumber any assets of the Target Company in the next two years except in the ordinary course of business of the Target Company and except to the extent required for the purpose of restructuring and/or rationalization of operations, assets, investments, liabilities or otherwise of the Target Company for commercial reasons and operational efficiencies.

4.6. The Acquirers undertake not to sell, dispose of or otherwise encumber any substantial assets of the Target Company except with the prior approval of the shareholders of the Target Company and in accordance with and subject to the applicable laws, permissions and consents, if any.

5. STATUTORY APPROVALS/ OTHER APPROVALS REQUIRED FOR THE OFFER:

5.1. The Offer is subject to receiving the necessary approval(s), if any, from Reserve Bank of India, under the Foreign Exchange Management Act, 1999 and subsequent amendments thereto, for acquiring equity shares tendered by non-resident shareholders, if any.

5.2. As on the date of the PA, to the best of the knowledge of the Acquirers, there are no other statutory approvals and / or consents required. However, the Offer would be subject to all-statutory approvals as may be required and / or may subsequently become necessary to acquire at any later date.

5.3. In case of non receipt of any approval, SEBI may, if satisfied that non receipt of the requisite approvals was not due to any willful default or neglect of the Acquirers or failure of the Acquirers to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirers agreeing to pay interest to the shareholders as directed by SEBI, in terms of regulation 22(12) of the Regulations. Further, if delay occurs on account of willful default by the Acquirers in obtaining the requisite approvals, regulation 22(13) of the Regulations will also become applicable.

5.4. No approval is required from any bank or financial institutions for this Offer to the best of the knowledge of the Acquirers.

6. OPTION IN TERMS OF REGULATION 21:

In the event, pursuant to this Offer or otherwise, if the public shareholding in the Target Company falls below 25% of its Outstanding equity and voting share capital, the Acquirers will, in accordance with Regulation 21(2) of the Regulations, facilitate the Target Company to raise the level of public shareholding to the level specified for continuous listing in the Listing Agreement with the Stock Exchange within the specified time and in accordance with the prescribed procedure under amended clause 40A of the Listing Agreement and in compliance with the Regulations.

7. FINANCIAL ARRANGEMENTS:

7.1. The Acquirers have adequate financial resources and have made firm financial arrangements for the implementation of the Offer in full out of their own sources / networth and no borrowings from any Bank and / or Financial Institution are envisaged. Ms. Nitu Patawari, (Membership No. 064944) Proprietor of Nitu Patawari, Chartered Accountant, having office at 33, Brabourne Road, 3rd Floor, Room No. 3, Kolkata – 700 001, Tel No. (033) 2242 2939, Fax No. (033) 2243 4175, Email: neetu_baid@rediffmail.com vide certificate dated 15.10.2011 has certified that sufficient resources are available with the Acquirers for fulfilling the obligations under this "Offer" in full.

7.2. The maximum consideration payable by the Acquirers assuming full acceptance of the Offer would be Rs. 5,76,000/- (Rupees Five Lacs Seventy Six Thousand only). In accordance with regulation 28 of the Regulations, the Acquirers have opened an Escrow Account under the name and style of "SPL - Open Offer Escrow Account" with HDFC Bank Ltd, Central Plaza, 2/6, Sarat Bose Road, Kolkata– 700 020 ("**Escrow Banker**") and made therein a cash deposit of Rs. 1,50,000/- (Rupees One Lac Fifty Thousand Only) being more than 25% of the consideration payable in the Open Offer.

7.3. The Manager to the Offer is authorized to operate the above-mentioned Escrow Account to the exclusion of all others and to realize the value of Escrow Account in terms of the Regulations.

7.4. Based on the aforesaid financial arrangements and based on the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager to the Offer is satisfied about the ability of the Acquirers to implement the Offer in accordance with the Regulations. The Manager to the Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

8. OTHER TERMS OF THE OFFER:

8.1. The Letter of Offer along with Form of Acceptance cum Acknowledgement will be mailed to all those shareholders of SPL (except parties to the Agreement) whose name appear on the Register of Members at the close of business hours on 28.10.2011("Specified Date").

8.2. Shareholders holding equity shares in physical form who wish to accept the Offer and tender their shares will be required to send their duly signed Form of Acceptance cum Acknowledgement, Original Share Certificate(s) and duly signed and executed Transfer Deed(s) to the Registrar to the Offer, either by hand delivery on weekdays between (11.00 A.M to 5.30 P.M) and on Saturdays between (11.00 A.M. to 3.00 P.M.) or by Registered Post so as to reach on or before the Closing of the Offer, i.e. 28.12.2011 in accordance with the instructions specified in the Letter of Offer and in the Form of Acceptance cum Acknowledgement.

8.3. All owners of the shares, Registered or Unregistered (except parties to the agreement) who own the shares any time prior to the Closing of the Offer are eligible to participate in the Offer. Unregistered owners can send their application in writing to the Registrar to the Offer, on a plain paper stating the Name & Address of the First Holder, Name(s) & Address (es) of Joint Holder(s) if any, Number of Shares held, Number of Shares offered, Distinctive Numbers, Folio Number, together with the original Share Certificate(s), valid Transfer Deeds and the original Contract Note issued by the Broker through whom they acquired their shares. No indemnity is required from unregistered owners.

8.4. In case of non-receipt of the Letter of Offer, the eligible persons may send their consent to the Registrar to the Offer, on a plain paper stating the Name & Address of the First Holder, Name(s) & Address (es) of Joint Holder(s) if any, Registered Folio Number, Share Certificate Numbers, Distinctive Numbers, Number of Shares held, Number of Shares offered, along with documents as mentioned in above point '8.3', so as to reach the Registrar to the Offer on or before the Closing of the Offer, i.e. 28.12.2011.

8.5. Applications in respect of equity shares of the Target Company that are subject matter of litigation wherein the shareholders of the Target Company may be prohibited from transferring the equity shares during the pendency of the said litigation are liable to be rejected if the directions/ orders regarding these equity shares are not received together with the equity shares tendered under the Offer. The Letter of Offer in some of these cases, wherever possible, will be forwarded to the concerned statutory authorities for further action by such authorities.

8.6. The Letter of Offer along with the form of acceptance would also be available at SEBI's website at *www.sebi.gov.in* and the eligible persons to the Offer may download the form of acceptance from the website as one of the alternatives available to them for applying in the Offer.

8.7. While tendering the equity shares under the Offer, NRIs / foreign shareholders will be required to submit the previous RBI Approvals (specific or general) that they would have been required to submit to acquire the equity shares of the Target Company. In case the previous RBI approvals are not submitted, Acquirers reserves the right to reject such equity shares tendered. While tendering shares under the Offer, NRI / foreign shareholders will be required to submit a Tax Clearance Certificate from the Income Tax authorities, indicating the amount of tax to be deducted by the Acquirers under the Income Tax Act, 1961 ('Income Tax Act'), before remitting the consideration. In case the aforesaid Tax Clearance certificate is not submitted, Acquirers will arrange to deduct tax at the rate as may be applicable to the category of the shareholder under the Income Tax Act, on the entire consideration amount payable to such shareholder.

8.8. As per the provisions of Section 196D (2) of the Income Tax Act, no deduction of tax at source shall be made from any income by way of capital gains arising from the transfer of securities referred to in Section 115AD of the Income Tax Act payable to a Foreign Institutional Investor ('FII') as defined in Section 115AD of the Income Tax Act.

8.9. The Registrar to the Offer will hold in trust the Share Certificates, Form of Acceptance cum Acknowledgement, if any, and the Transfer Form(s) on behalf of the shareholders of SPL who have accepted the Offer, till the Cheques / Drafts/ ECS Credit for the consideration and / or the unaccepted shares / share certificates are despatched / returned.

8.10. Share Certificates, Transfer Forms and other documents in respect of shares not accepted under the Offer, if any, will be returned by Registered Post at the shareholders' / unregistered owners' sole risk to the sole / first shareholder.

8.11. In case the shares tendered in the Offer by the shareholders of SPL are more than the shares to be acquired under the Offer, the acquisition of the shares from each shareholder will be as per the provision of regulation 21(6) of the Regulations on a proportionate basis. The rejected Applications / Documents will be sent by Registered Post. The marketable lot of SPL is 100 equity shares.

8.12. The payment of consideration for the applications so accepted in the Offer, if any, shall be given within 15 days from the date of closure of the Offer. Credit for the consideration will be paid to the shareholders who have tendered shares in the Open Offer, by ECS, Direct Credit or Crossed account payee cheques / pay order / demand drafts, RTGS and NEFT. It is desirable that the shareholders provide bank details in the Form of Acceptance-cum-Acknowledgement, so that the same can be incorporated in the cheque / demand draft / pay order.

8.13. In terms of regulation 22(5A) of the Regulations, shareholders shall have the option to withdraw acceptances tendered up to three working days prior to the Offer Closing date by submitting the required documents, so as to reach the Registrar to the Offer on or before 23.12.2011. The withdrawal option can be exercised by submitting the Form of Withdrawal enclosed with Letter of Offer. In case of non-receipt of Form of Withdrawal, the withdrawal can be exercised by making it on plain paper along with the details as mentioned in the point '8.4' above. The shares withdrawn by the Shareholders, if any, would be returned by Registered Post.

8.14. A Schedule of some of the major activities in respect of the Offer is given below:

Activities	Date	Day
Specified Date (for the purpose of determining the name of shareholders to whom the Letter of Offer will be sent)	28.10.2011	Friday
Last Date for a Competitive Bid, if any	10.11.2011	Thursday
Date by which the Letter Of Offer to be Dispatched to the shareholders	01.12.2011	Thursday
Date of Opening of the Offer	09.12.2011	Friday
Last date for revising the Offer Price / Number of Shares	19.12.2011	Monday
Last date for Withdrawal of Acceptance by shareholders who have accepted the Offer	23.12.2011	Friday
Date of Closing of the Offer	28.12.2011	Wednesday
Date of communicating acceptance / rejection and payment of consideration for applications accepted	12.01.2012	Thursday

9. GENERAL:

9.1. Shareholders who have accepted the Offer by tendering the requisite documents in terms of the Public Announcement / Letter of Offer, can Withdraw the same up to three working days prior to the date of Closure of the Offer i.e., 23.12.2011.

9.2. If there is any upward revision in the Offer Price up to seven working days prior to the date of Closure of the Offer i.e. 19.12.2011 or withdrawal of the Offer, the same would be informed by way of Public Announcement in the same Newspapers where the original Public Announcement appeared and such revised Offer Price would be payable to all the shareholders who have tendered their shares any time during the Offer and accepted under the Offer.

9.3. If there is a Competitive Bid:

i) The Public Offers under all the subsisting bids shall close on the same date.

ii) As the Offer Price cannot be revised during 7 working days prior to the Closing date of the Offers/ bids, it would, therefore, be in the interest of the shareholders to wait till the commencement of that period to know the final Offer Price of each bid and tender their acceptance accordingly.

9.4. The Acquirers, its Karta's, the Sellers and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of direction issued u/s 11B of SEBI Act or under any other Regulations made under the SEBI Act.

9.5. Pursuant to regulation 13 of the Regulations, the Acquirers have appointed **VC Corporate Advisors Private Limited,** as Manager to the Offer.

9.6. The Acquirers have appointed **Niche Technologies Private Limited**, as the Registrar to the Offer, having office at 71 B. R. B. Basu Road, D-511, Bagree Market, Kolkata-700001 Tel: (033) 22357270/71; Fax: (033) 2215 6823. E-mail: nichetechpl@nichetechpl.com. The Contact Person is Mr. S. Abbas

9.7. The Acquirers and the Karta's of the Acquirers accept full responsibility for the information contained in the Public Announcement and also for the obligations of Acquirers laid down in Regulations.

9.8. This Public Announcement will be available on SEBI's website at www.sebi.gov.in Eligible persons to the Offer may also download a copy of Letter of Offer along with Form of Acceptance cum Acknowledgement and Form of Withdrawal, which will also be available on SEBI's website from the Offer opening date i.e. 09.12.2011 and apply in the same.

9.9. For further details, please refer to the Letter of Offer & Form of Acceptance.

Issued by Manager to the Offer On behalf of the Acquirers :

Manager to the Offer:

VC CORPORATE ADVISORS PRIVATE LIMITED
SEBI Registration No. INM000011096
(Contact Person: Ms. Neha Dalmia)
31, Ganesh Chandra Avenue, 2nd Floor,
Suite No - 2C, Kolkata – 700 013.
Phone No: (033) 2225-3940 / 3941 / 4116
Fax: (033) 2225-3941
E-mail: mail@vccorporate.com

Place: Kolkata **Date : 20.10.2011**